

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 81 of 2011 & IA Nos. 141 of 2011, 142 of 2011 and 171 of 2011

Dated: 15th December, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

Allain Duhangan Hydro Power Ltd. Appellant (s)

Versus

Everest Power Pvt. Ltd. & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Nitin Kala
Ms. Sunaina

Counsel for the Respondent (s) : Mr. Nikhil Nayyar
Mr. T.V.S. Raghavendra Shreyas for CERC
Er. Sanjay Dewan representing R-6
Er. Sanjay Dwan & Mr. Dipi Sharda representing
R-8
Mr. Pawan Upadhayay &
Ms. Jyoti –representing R-5

ORDER

An application has been moved on behalf of the appellant praying therein that the respondent no.1 be directed to comply with interim order dated 10.06.2011 passed by this Tribunal. Copy of the said application is supplied to the respondent no.1. Respondent no.1 is directed to file reply to the said application by 3rd January, 2012 after supplying copy of the same to the other party.

Post the matter on **5th January, 2012.**

**(Justice P.S. Datta)
Judicial Member**

rkt

**(Rakesh Nath)
Technical Member**

